

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.**  
**CA. NO. 03(ND)2017**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.05.2017**

**NAME OF THE COMPANY: Smt. Madhubala Arora V/s. Unitech Ltd**

**SECTION OF THE COMPANIES ACT: 424**

| <b><u>S.NO.</u></b> | <b><u>NAME</u></b> | <b><u>DESIGNATION</u></b> | <b><u>REPRESENTATION</u></b> | <b><u>SIGNATURE</u></b> |
|---------------------|--------------------|---------------------------|------------------------------|-------------------------|
|---------------------|--------------------|---------------------------|------------------------------|-------------------------|

**Present:** Ms. Madhubala Arora

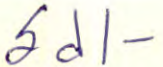
**ORDERS**

In terms of the direction given to the 4 banks of the JD, drafts have been received. Photocopies are kept on record and the drafts are handed over to the depositors under acknowledgement of receipt.

This is in partial discharge of the outstanding liability. As no further amount is available in the accounts of the JD, liberty is given to the parties to take appropriate steps for recovery of their balance dues.

Execution petitions stand disposed of.

Files be consigned to the Record Room.

  
**(Ina Malhotra)**  
**Member Judicial**